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PART - V

Bills introduced in the Gujarat Legislative Assembly.

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)
 The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT NATIONAL LAW UNIVERSITY (AMENDMENT) BILL, 2011.

GUJARAT BILL NO. 31 OF 2011.

A BILL

further to amend the Gujarat National Law University Act, 2003.

It is hereby enacted in the Sixty-second Year of the Republic of India as follows:-

This Act may be called the Gujarat National Law University **Short title.** (Amendment) Act, 2011.

Guj. 9 of 2003. 2. In the Gujarat National Law University Act, 2003, in section 9, for sub-section (1), the following sub-section shall be substituted, namely :-

Amendment of section 9 of Guj. 9 of 2003.

“(1) The Chief Justice of India, or a sitting Judge of the Supreme Court to be nominated by the Chief Justice of India, shall be the Visitor of the University.”.

STATEMENT OF OBJECTS AND REASONS

Sub-section (1) of section 9 of the Gujarat National Law University Act, 2003 provides that the Chief Justice of India shall be the Visitor of the University. The Chief Justice of India is, however, required to discharge multi-faceted duties and functions and therefore, in order to do justice to the discharge of responsibilities of the Visitor of the Gujarat National Law University, the Chief Justice of India has desired that suitable amendment may be made in the Gujarat National Law University Act, 2003 to provide for nomination by the Chief Justice of India, of a sitting Judge of the Supreme Court to be the Visitor of the University.

Having considered the aforesaid desire of the Chief Justice of India, it is considered necessary to amend sub-section (1) of section 9 of the said Act to provide for nomination by the Chief Justice of India, of a sitting Judge of the Supreme Court to be the Visitor of the University.

This Bill seeks to amend the said Act to achieve the aforesaid object.

Gandhinagar,
Dated the 23rd March, 2011.

DILEEP SANGHANI.

By order and in the name of the Governor of Gujarat,

Gandhinagar,
Dated the 23rd March, 2011. **C. J. GOTHI,**
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.